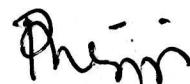


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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

20.7.1987

Heard Mr.C.K.Thakkar learned advocate for the applicant. Respondents file ~~their~~ <sup>their</sup> reply. Admit. The respondents to file reply on merits within 45 days from the date of this order. It is directed that the impugned orders of reversion be not operated until further orders. The case is adjourned to 9-9-87 for ~~hearing~~ <sup>further direction</sup>.

  
(P.H.Trivedi)  
Vice Chairman

  
(P.M.Joshi)  
Judicial Member

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

7.9.1987

Reply filed by the respondents be taken on record.

Learned advocate for the applicant Mr.C.K.Thakkar appears.

Mr.P.N.Ajmera for Mr.J.D.Ajmera learned advocate for the respondents appears. The case is adjourned to 15th October, 1987 for final hearing.

*Phew*  
(P.H.Trivedi)

Vice Chairman

*AS*  
(P.M.Joshi)

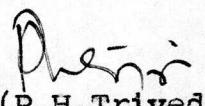
Judicial Member

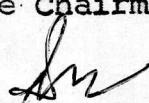
(6)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

15.10.1987

Mr.C.K.Thakkar and Mr.P.N.Ajmera for Mr.J.D.Ajmera learned advocate for the applicant and the respondents present. Adjourned. Registry to fix a date for final hearing.

  
(P.H.Trivedi)  
Vice Chairman

  
(P.M.Joshi)  
Judicial Member

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O.A./308/87

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Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman  
Hon'ble Mr.R.C.Bhatt : Judicial Member

14/02/1991

Neither the petitioner nor his advocate present. The case is dismissed for default.

*R.C.Bhatt*  
( R.C.Bhatt )  
Judicial Member

*P.H.Trivedi*  
( P.H.Trivedi )  
Vice Chairman

AIT